

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

MA No.43/2006 in OA No.382/2005.Jaipur, this the 24th day of February, 2006.**CORAM : Hon'ble Mr. M. L. Chauhan, Judicial Member.**

Gopal Sharma
 S/o Shri Hari Narain Sharma,
 R/o J-1-8, Road No.2,
 Ganpati Nagar, Railway Colony,
 Jaipur 302 006.

... Applicant.

By Advocate : Shri P. V. Calla.

Vs.

1. Union of India
 Through the General Manager,
 North Western Railway,
 Jaipur (Raj.)
2. The Chairman,
 Railway Board, Rail Bhawan,
 New Delhi.

... Respondents.

By Advocate : Shri Anupam Agarwal

: O R D E R (ORAL) :

The applicant has filed this OA thereby challenging the notification whereby the process of selection for promotion to Group-B post of Public Relation Officer was processed. When the notice was issued by this Tribunal on 24.8.2005, ex-parte stay was granted to the effect that the respondents may proceed for making selection for promotion to Group-B post of Public Relation Officer pursuant to notification dated 27.7.2005 (Annexure A/1) but the result of such selection shall not be declared

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till the next date. Subsequently vide order dated 4.1.2006, the ex-parte interim order was vacated. Now the Respondents have issued a Panel dated 21.2.2006 in which the name of the applicant does not find mention in the said Panel.

2. Learned Counsel for the applicant has moved this MA thereby praying that in view of the subsequent development, his client wants to withdraw OA No.382/2005 with a liberty reserved to him to challenge the Panel dated 21.2.2006. In view of the averment made in the MA, MA is allowed and the applicant is permitted to withdraw the OA No.382/2005 with a liberty reserved to him to file fresh OA thereby challenging the impugned Panel dated 21.2.2006.

3. Accordingly, the OA is disposed of. Needless to add that it will be permissible for the applicant to raise all the permissible pleas and dismissal of this OA will not come in his way for filing the subsequent OA.



(M. L. CHAUHAN)
JUDICIAL MEMBER

P.C./